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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA-53/91 IN
OA-393/89

DATE OF DECISION: 30.5.1991.

SHRI D.N. PANDEY

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI T.C. AGGARWAL, COUNSEL

Review Application has been filed seeking review of our judgement dated 6.3.1991 in OA-393/89.

We have carefully considered the submissions made in the Review Application and gone through the records of the case. Both the issues raised by the applicant in the Review Application have been considered in detail before passing the final orders. There is no error apparent on the face of the record nor any new evidence which was not available to the applicant after exercise of due diligence. As regards arguments put forth that the review can be undertaken by the Tribunal in accordance with the decision of the Hon'ble Supreme Court in the case of A.R. Antulay vs. R.S. Naik AIR 1988 SC 1531, we have dealt with this aspect of the matter at great length and in depth in RA-155/90 in OA-219/89 decided on 24.4.1991. Besides the grounds put forth for the review are the same which have already been considered while disposing of the main O.A. In the circumstances there is no sufficient cause for our reviewing the judgement. The Review Application is accordingly rejected.


(I.K. RASGOTRA)
MEMBER(A)


(AMITAV BANERJI)
CHAIRMAN